

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 253/TT/2018

Coram:

**Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member**

Date of Order : 09.01.2019

In the matter of:

Approval of transmission tariff from anticipated COD to 31.3.2019 for Asset-I:01x500MVA, 400/220kV/33 ICT and associated bays each at Warangal Sub-station, Khammam Sub-station, Gooty Sub-station and Kadapa Sub-station under System strengthening-XX” in Southern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

...Petitioner

Vs

1. Karnataka Power Transmission Corporation Limited,
(KPTCL), Kaveri Bhawan,
Bangalore – 560009
2. Transmission Corporation of Andhra Pradesh Limited,
(APTRANSCO), Vidyut Soudha,
Hyderabad- 500082
3. Kerala State Electricity Board (KSEB),
Vaidyuthi Bhavanam,
Pattom, Thiruvananthapuram-695 004



4. Tamil Nadu Electricity Board (TNEB)
NPKRR Maaligai, 800, Anna Salai,
Chennai - 600 002
5. Electricity Department
Government of Goa, Vidyuti Bhawan,
3rd Floor, Panaji, Goa-403001
6. Electricity Department,
Government of Pondicherry,
Pondicherry - 605001
7. Eastern Power Distribution Company of Andhra Pradesh Limited,
(APEPDCL) P&T Colony, Seethmmadhara,
Vishakhapatnam, Andhra Pradesh
8. Southern Power Distribution Company of Andhra Pradesh Limited,
Srinivasasa Kalyana Mandapam Backside
Tiruchanoor Road, Kesavayana Gunta,
Tirupati-517 501, Chittoor District, Andhra Pradesh
9. Central Power Distribution Company of Andhra Pradesh Limited,
(APCPDCL), Corporate Office, Mint Compound,
Hyderabad - 500 063, Andhra Pradesh
10. Northern Power Distribution Company of Andhra Pradesh Limited,
(APNPDCL), Opp. NIT Petrol Pump,
Chaitanyapuri, Kazipet, Warangal - 506 004, Andhra Pradesh
11. Bangalore Electricity Supply Company Ltd. (BESCOM),
Corporate Office, K. R. Circle
Bangalore - 560001, Karnataka
12. Gulbarga Electricity Supply Company Ltd (GESCOM)
Station Main Road, Gulbarga, Karnataka
13. Hubli Electricity Supply Company Ltd, (HESCOM)
Navanagar, PB Road, Hubli, Karnataka
14. MESCOM Corporate Office,
Paradigm Plaza, AB Shetty Circle,
Mangalore – 575001, Karnataka



15. Chamundeswari Electricity Supply Corporation Ltd.,
(CESC), # 927, L J Avenue, Ground Floor,
New Kantharaj Urs Road, Saraswatipuram,
Mysore -570 009, Karnataka

16. Transmission Corporation of Telangana Limited,
Vidhyut Sudha, Khairatabad,
Hyderabad-500082

...Respondents

For Petitioner : Shri Zafrul Hasan, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri Pankaj Sharma. PGCIL
Shri Vivek Kumar Singh

For Respondents : None

ORDER

Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for determination of transmission tariff from COD to 31.3.2019 for 01x500 MVA, 400/220 kV/33 ICT and associated bays each at Warangal Sub-station, Khammam Sub-station, Gooty Sub-station and Kadapa Sub-station under System strengthening-XX” (hereinafter referred to as “asset”) in Southern Region in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for grant of 90% of the Annual Fixed Charges (AFC) claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism.

2. As per the investment approval dated 4.8.2014, the instant assets were scheduled to be commissioned by 3.2.2017. The petitioner initially claimed the COD of the asset



as 15.7.2018 on anticipated basis. Thereafter the petitioner vide affidavit dated 4.12.2018 submitted that ICT's were put into commercial operation on different dates.

The details of the COD of the instant assets are as follows:-

Sl. No.	Assets	Anticipated COD	Actual COD
1	Assets-I(a):1x500MVA, 400/220kV/33 ICT and associated bays each at Warangal and Khammam Sub-station	15.7.2018	28.6.2018
2.	Assets-I(b): 01x500MVA, 400/220kV/33 ICT and associated bays each at Gooty Sub-station	15.7.2018	1.7.2018
3.	Assets-I(c): 01x500MVA, 400/220kV/33 ICT and associated bays at Kadapa Sub-station	15.7.2018	1.10.2018

Hence, there is a time over run in case of all three assets.

3. The details of the capital cost claimed by the petitioner are as follows:-

Particulars	Exp. up to COD	Proj. Add-cap		Estimated completion cost
		(₹ in lakh)		
		2018-19	2019-20	
Asset 1(a)	4403.64	564.15	303.77	5271.56
Asset 1(b)	2302.22	429.15	183.92	2915.29
Asset 1(c)	2714.67	31.88	230.3	2976.85

The Petitioner has not submitted the apportioned approved cost of asset after splitting into three elements.

4. The matter was heard on 13.12.2018. The representative of the petitioner requested for grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.



5. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.

6. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

7. After carrying out preliminary prudence check of the AFC claimed by the petitioner, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in paragraph 8 of this order.



8. The details of the tariff claimed by the petitioner and tariff allowed for the year 2018-19 are as under:-

Asset	Tariff claimed	(₹ in lakh)	
		Tariff allowed (pro-rata)	
Asset-1(a)	786.34	629.07	
Asset-1(b)	405.69	324.55	
Asset-1(c)	294.93	235.94	

9. The tariff allowed in this order shall be applicable from the actual CODs of instant assets and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

10. The petitioner is directed to submit the following information on affidavit with an advance copy to the beneficiaries by 25.1.2019:-

- a. Details of time over run and chronological of activities along with documentary evidence as per the format below:-

Sl. No	Activity	Schedule		Actual		Remarks, If any
		From	To	From	To	
1.	LOA					
2.	Supplies					
3	Stringing					



4.	Testing and commissioning					
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11. The Respondents are directed to file their reply by 4.2.2019 with an advance copy to the petitioner who shall file its rejoinder, if any by 11.2.2019. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

12. The next date of hearing will be intimated in due course of time.

sd/-

(Dr. M.K. Iyer)
Member

sd/-

(P. K. Pujari)
Chairperson

